

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1392/2020
(Arising out of impugned final judgment and order dated 28-11-2019
in A482 No. 42870/2019 passed by the High Court of Judicature at
Allahabad)

SITARA BEGUM & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(A No. 27517/2020 - EXEMPTION FROM FILING O.T.)

Date : 11-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Shadan Farasat, AOR
Mr. Harshit Anand, Adv.
Mr. Aman Naqvi, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Mreganka Kukraja, Adv.

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Amit Singh, Adv.
Mr. Vikas Choudhary, Adv.
Ms. Ananya Sahu, Adv.

Mr. Dharmendra Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

When the case is called out, learned counsel
for the petitioner and respondent no.1-State of Uttar
Pradesh are present but no one is present on behalf

of respondent no. 2 although counter affidavit has been filed on his behalf.

Leave granted.

Interim order to continue until further orders.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)